

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA 525 of 2002  
(OA 736 of 1992)

Present : Hon'ble Mr. B.P. Singh, Administrative Member  
Hon'ble Mr. N. Prusty, Judicial Member

Nader Ali

-VS-

Eastern Railway

For the Applicant : Mr. S.K. Mitra, Counsel

For the Respondents: Mr. R.K. De, Counsel

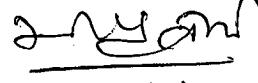
Date of Order : 11-07-2003

O R D E R

MR. B.P. SINGH, AM

The MA 525 of 2002 has been filed by the applicant for re-calling/modification of the order dated 19-7-2002 passed in O.A. 736 of 1992. When the matter was taken up to-day, the Ld. Counsel for the applicant submits that he does not want to press this M.A. The Ld. Counsel for the respondents does not have any objection to the prayer made by the Ld. Counsel for the applicant. Accordingly, the MA is dismissed as 'not-pressed'.

  
Member (J)

  
Member (A)

DKN